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Government of India
Ministry of Corporate Affairs
Office of the Regional Director, North Western Region,
'ROC BHAVAN', Opp. Rupal Park, Nr. Ankur Bus Stand,
Ahmedabad, Gujarat – 380 013

NOTICE FOR INVITING APPLICATIONS FOR EMAPPELLING EXPERTS AS
MEDIATORS OR CONCILIATORS

The Ministry of Corporate Affairs (MCA) has empowered the Regional
Director(s) to prepare and maintain / update the Mediation and Conciliation Panel of
eligible experts in pursuance of Rule 3 (1) of Section 442 of the Companies Act, 2013
who are willing to be appointed as mediator or conciliator in this Region.

2. In pursuance to the above, Regional Director, North Western Region,
Ahmedabad, Gujarat invites applications from willing and eligible persons to
be selected and included in the panel of experts as "Mediator or Conciliator"
who may provide relevant services to parties as may be allowed by the Central
Government or Tribunal (Company Law Tribunal or Appellate Tribunal) under
the Companies (Mediation and Conciliation) Rules, 2016.

3. The Panel shall be placed on the website by MCA (www.mca.gov.in) until any
other website is notified as prescribed under Rule 3(1) of the Companies
(Mediation and Conciliation) Rule, 2016 (M & C Rules). Copy of the said Rules
are available on the MCA website (www.mca.gov.in)

4. The experts willing to be empanelled as Mediators or Conciliators must
possess the following qualification:

(a) Has been a Judge of the Supreme Court of India; or
(b) has been a Judge of a High Court; or
(c) has been a District and Session Judge; or
(d) has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force; or
(e) has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience; or
(f) is a qualified legal practitioner for not less than ten years; or
(g) is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary; or
(h) has been a Member or President of any State Consumer Forum; or
(i) is an expert in mediation on conciliation who has successfully undergone training in mediation or conciliation.

5. The eligible Applicants possessing requisite qualifications may apply for the Selection as experts for empanelment as Mediators or Conciliators to the Regional Director, North Western Region, Ahmedabad. The applicant must be a citizen of India. All applications may be filed online and / or in the physical form on or before 08th November, 2016 failing which they will not be considered as eligible applications. The application form shall be in Form No. MDC-1 annexed to the Companies (Mediation and Conciliation) Rules, 2016 [Copy enclosed and marked as Annexure-A]

6. The application may be forwarded in Soft Copy and / or Physical / Hard copy on the abovementioned address or at e-mail ID of the Regional Director (rd.northwest@mca.gov.in).

7. Applicants may provide their e-mail ID and mobile number in the online application and / or in the physical application. The last date for receiving applications is 8th November, 2016.

[Signature]
REGIONAL DIRECTOR
NORTH WESTERN REGION, AHMEDABAD
FORM MDC-1

[See rule 3(3) of the Companies (Mediation and Conciliation) Rules, 2016]

Application for Empanelment of Mediator or Conciliator on the Panel

To

The Regional Director

I, ........................................................................................................ S/o or D/o or W/o* ................................................................ resident of

....................................................................................... (address) am hereby pleased to offer my services as
Mediator or Conciliator so as to take up any assignment or matters referred
by the Central Government at the places furnished hereunder:

1. _______ 2. _______ 3. _______ 4. _______

I possess requisite qualifications and experience in the following fields for the past ___ years. In
this regard, my resume or an illustrative memoranda as to my qualifications, experience, notable
achievements with relevant proofs and declaration are enclosed hereto in two sets duly attested.

Area of Experience in brief:


I shall abide by the Companies (Mediation and Conciliation) Rules, 2016 and such other relevant rules or Code of
Conductor Guidelines as may be specified from time to time.

I state that upon the receipt of the intimation of offer of empanelment, the necessary documentation shall also be
executed.

I request you to consider my application for empanelment in the Panel.

Place:

Dated:

Signature

End:

(Seal)

*Strike off whichever is not applicable.